

[English]

SHRI BRAJA KISHORE TRIPATHY (Puri): Sir, I request that the following items may be included in the next week's agenda:—

1. To discuss whether the GATT Final Act violated the basic structure of India's Constitution in any way and whether it is violative of the people's fundamental rights in any manner.
2. To discuss the demand of allotment of additional quota of kerosene and levy sugar to the State of Orissa.

SHRI GUMAN MAL LODHA (Pali): Sir, I request that the following items may be included in the next week's agenda:—

1. Inclusion of Rajasthani language in the Eighth Schedule to the Constitution.
2. The water scarcity conditions of Western Rajasthan, specially in Pali District, requiring consideration of supply of Ganga, Yamuna, Brahmaputra flood water through canal to Rajasthan.

[Translation]

PROF. RASA SINGH RAWAT (Ajmer): Sir I request that the following items may be included in the next weeks agenda:—

1. The need to provide special assistance by the Central Government for immediately making up the losses of crores of rupees suffered by the farmers

in Rajasthan due to hailstorms and severe storms in 422 vil-lagers of 17 districts.

2. The need to urgently implement total prohibition all over the country before the half century of the independence in 1997 for the prosperity and well being of the people.

[English]

SHRI BASUDEB ACHARIA (Bankura): Sir, I request that the following items may be included in the next week's agenda:—

1. Price rise of all essential commodities.
2. Occurrence of subsidence in and around Raniganj town due to unscientific coal mining operations.

13.04 hrs

## ELECTION TO COMMITTEE

### Court of the Aligarh Muslim University

[English]

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMAR SELJA): Sir, on behalf of Shri Arjun Singh, I beg to move:

"That in pursuance of sub-clause (xxiv) of Clause (1) and Clause (2) of the Statute 14 of the Statutes of the Aligarh Muslim University,

the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Court of the Aligarh Muslim University, subject to other provisions of the said Statutes *vice* Shri Mohd. Ali Ashraf Fatmi resigned from the Court. The member so elected shall not be the employees of the Aligarh Muslim University."

MR. SPEAKER: The question is:

"That in pursuance of sub-clause (xxiv) of Clause (1) and Clause (2) of the Statute 14 of the Statutes of the Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Court of the Aligarh Muslim University, subject to other provisions of the said Statutes *vice* Shri Mohd. Ali Ashraf Fatmi resigned from the Court. The member so elected shall not be the employee of the Aligarh Muslim University."

*The motion was adopted.*

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect two Members of Rajya Sabha, in accordance with the system of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit, in the vacancies caused by the retirement of Sarvashri Subramanian Swamy and Shiv Pratap Mishra from Rajya Sabha and do communicate to this House the names of the Members so elected by Rajya Sabha to the Joint Committee."

MR. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect two Members of Rajya Sabha, in accordance with the system of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit, in the vacancies caused by the retirement of Sarvashri Subramanian Swamy and Shiv Pratap Mishra from Rajya Sabha and do communicate to this House the names of the Members so elected by Rajya Sabha to the Joint Committee."

*The Motion was adopted.*

13.05 hrs.

JOINT COMMITTEE ON OFFICES  
OF PROFIT

**Motion to Elect two Members of  
Rajya Sabha to the said Committee**

[English]

SHRI CHIRANJI LAL SHARMA  
(Karnal): Sir, I beg to move:

13.07 hrs.

DEMANDS FOR EXCESS  
GRANTS (RAILWAYS), 1990-91

[English]

THE MINISTER OF STATE IN THE  
MINISTRY OF DEFENCE (SHRI  
MALLIKARJUN): Sir, on behalf of Shri  
C.K. Jaffer Sharief I beg to present a